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attacked the Harijans. Two Harijans died in the attack. The Nadars are furl her reported to have plundered the houses of Harijans and looted their personal belongings and set fire to their houses and sheds. About 19 persons have been hospitalised. Three more persons died later in the hospital but the condition of others is stated to be normal. 45 persons have been arrested so far.

Heavy police pickets had been posted in the Unjanai village and all the surrounding villages. The district Supdt. cf Police is camping at Deva-kotta to supervise police arrangements. The collector has appealed to the public to maintain peace and not to create any communal tension. Harijans have been assured adequate police bundobust in case they desire to celebrate the 'Kuthirai Yeduppu" festival.

Report of the Tarkunde Committee on the wurder of late L. N. Mishra

348. SHRI KALRAJ MISHRA: स्वर्णीय एल० एन० मिश्र की हत्या के संबंध में तारकुण्डे समिति का प्रतिवेदन

> 348. श्री कलराज मिश्र : श्री हरिशंकर भाभडाः श्री जगदीश प्रसाद मायर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि स्वर्गीय एल एन मिश्र की हत्या के संबंध में तारकण्डे समिति ने ग्रपना प्रतिवेदन दे विया है: ग्रीर
- (ख) दिव हो, तो जांच-परिणाम क्या हैं ग्रीर केन्द्रीय सरकार ने उन पर क्या कार्यवाही की है ?

SHBI HARI SHANKAR BHABHRA:

tf 1 English translation.

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of HOME AFFAIRS be pleased to state;

- (a) whether it is a fact that Tar-kunde Committee has submitted its report en the murder of late Shri L. N. Mishra; and
- (b) if «>, what are the findings of the committee and the action Central Government have taken thereon?]

गृह मं 🖟 (श्री एच० एम० पटेल) 💡 (क) ग्रौर (ख) विहार के भूतपूर्व मध्य मंत्री ने दिनांक 5-2-79 को तारकुण्डे से बातचीत की ग्रौर उसके बाद उनसे यह अनुरोध करते हुये 9-2-79 को पत्र लिखा कि स्वर्शीय श्री ललित नारायण मिश्र की हत्या के संबंध में दस्तावेजों का ऋध्ययन करें भौर उम पर अपनी राथ दें। श्री तारकु है ने तत्सम्बन्धी दस्तावेजों का श्रध्ययन किया ग्रीर उन्होंने श्री एस० वी० महाय, पुलिस उप महानिरोक्षक तथा विहार सरकार के कुछ ग्रन्य ग्रधिकारियों से तीन बार भेंट की। इसप्रकारएकवित की गई सुचना, के द्वाधार पर उन्होंने अपनी कानुनी राय तैयार की और उसे बिहार के तत्कालीन मख्य मन्नी की दिनांक 15-2-79 को भेज दिया जिन्होंने ग्रपनी ग्र[े]ं से प्रत्येक राय की एक प्रति प्रधान मंत्री को 17-2-79 और गृह मंत्री को भोजी।

श्री तारकुंडे की राय के मुख्य मुद्दों और उस पर मरकार की टिप्पणी के विवरण को जितनो जल्दी सम्भव हो सकेगा, सभा के पटल पर रख दिया जाएगा।

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नई सरकार के सत्ता में ग्राने के बाद कतिपय व्यक्तियों ने केन्द्रीय ग्रन्बेषण ब्यरोद्वाराको गई जांच पड़ताल की वास्त-विकता पर संदेह व्यक्त किए थे। एक ग्रिभियक्त की तरफ से प्रतिवेदन भी प्राप्त हए हैं।

सार्वजनिक रूप से व्यक्त किए गए इन संदेहों को देखते हुए तत्कालीन गृह मंत्री ने जुलाई 1977 में निदेश दिया था कि पहले की गई जांच में जो तथ्य प्रकट किए गए हैं उनकी पहली जांच से पूर्ण रूप से ब्रसंबद्ध एक वरिष्ठ ब्रधिकारी द्वारा पुन: जांच कराई जाए । इसकी जांच पडताल जांचकर्ता ग्रधिकारियों के एक दल की सहायता से की गई उनमें से प्रत्येक व्यक्ति पहली जांच से ग्रसंबद्ध था। केन्द्रीय जांच व्यरों ने फरवरी 1978 में रिपोर्ट दी कि पूर्ण रूप से पून: जांच करने पर यह पाया गया है कि पहली जांच पूर्ण रूपसे की गई थी।

विधि मंतालय के साथ परामर्श करके सम्पूर्ण मामले पर सावधानी से विचार करने के बाट यह निर्णय किया गया था कि श्री कार्ल खण्डालावाला विचारण न्यायालय के प्रमख वकील से अनुरोध किया जाए कि वे सावधानी से इस मामले के सभी तथ्यों का ग्रध्ययन कर यह सुनिश्चित करें कि क्या यह मामला जो निर्णायाधीन है सच्चाई के बारे में कोई उचित संदेह है। तदनसार श्री खण्डालावाला से दिसम्बर 1978 में ग्रन्रोच किया गया था।

जब श्री खण्डालावाला ग्रपने कार्य में न्यस्थ थे तो श्री तारकुंडे द्वारा न्यक्त की गई राय प्राप्त हो गई ग्रीर इससे पहले कि श्री खण्डालावाला ग्रपना निष्कर्ष निकालें यह मत भी श्री खण्डालाबाला को परिकलन के लिए भेजा गया।

श्री खण्डालाबाला ने ग्रपनी राय सरकार को 2-5-79 को प्रस्तुत की।

to Questions

सरकार सभी साक्षों एवं श्री कालं खण्डालावाला ग्रीर श्री तारकुण्डे की सलाह का सावधानी से बध्ययन करने के बाद इस निष्कर्ष पर गहुंची है कि मामले की इसी रूप में केन्द्रीय नांच ब्यूरो द्वारा जांच की ध्रमुमति दी जाए।

t[THE MINISTER OF AFFAIRS (SHRI H. M. PATEL) (a) and (b) The former Chief Minister of Bihar talked to Shri Tarkunde on 5-2-79 and subsequently wrote to him 9-2-79 requesting him to go through the documents in relation to the murder of la,te Shri L. N. Mishra and give his opinion thereon. Shri Tarkunde went through the relevant documents and had three conferences with Shri S. B. Sahai DIG and some other officers of Bihar Government. On the basis of the information so collected, he prepared his legal opinion and sent it to the then Chief Minister on 15-2-79, who in his turn, forwarded a copy each of this opinion to the Prime Minister on 17-2-1979 and to the Home Minister.

A statement setting out the main points from the opinion of Shri Tarkunde and the Government's comments thereon will he laid on the Table of the House as soon as possible.

After the new Government came into power, several persons expressed misgivings about soundness of the investigation made by the CBI. Representations were also received on behalf of one of the accused.

In view of these: doubts publicly expressed, the then (Home Minister directed in July 1977 that the facts disclosed in the earlier investigation should be re-checked through a senior officer to tally unconnected with the

I [] English translation.

Earlier investigation. This was undertaken with the help of a team of investigators, each one of whom was «milarly unconnected with the earlier investigation. The resultant report was submitted in February, 1978, to the effect that on a thorough re-check, it had been found that the fearlier investigation was on sound lines

The whole matter was carefully examined in consultation with the Ministry of Law and it was decided that Shri Karl Khandalawala, an ^eminent trial court lawyer, should be requested to go into all the facts of this case very carefully, consider all the evidence documentary or otherwise, to determine whether there was any reasonable doubt in regard to the truth of the case which was sub judice. A request was accordingly made to Shri Khandalawala in December, 1978.

While Shri Khandalawala was engaged in his task, the opinion given by Shri Tarkunde was received and this opinion was also forwarded to Shri Khandalawala to be taken into account before he formulate his conclusions.

Shri Khandalawala furnished his opinion to Government on 2-8-79.

The Government, after carefully going through all the evidence and the opinions of both Shri Khandalawala and Shri Tarkunde, have come to the conclusion that the CBI case should be allowed to proceed as it is.]

National wage policy for weavers

349. SHRI S. KUMARAN: SHRI LAKSHMANA MAHA-PATRO: SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Weavers Association has urged Government to evolve a national wage policy for weavers; and

(b) if so, what are the details thereof and Government's decision thereon?

to Questions

MINISTER OF **INDUSTRY** (SHRI GEORGE FERNANDES): (a) It is not clear as to which weavers Association the Honourable Member refers. However, a memorandum has been received from Tamil Nadu Handloom Workers Federation which contains among other things, a resolution for the fixation of minimum wages Act for handloom weavers.

(b) Minimum wages legislation already exists in Andhra Pradesh and Kerala. At the moment, there is no proposal for any Central legislation for minimum wages &>r handloom weavers.

Place of Chief Justice of India in the warrant of precedence

350. SHRI SHRIKANT VERMA; SHRI BIPINPAL DAS; SHRI DEVENDRA NATH DWIVEDI:

W?ll the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chief Justice of India has been pushed down by two places in the warrant of precedence; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Doe_s not arise.

Napalese youth crossing: into India

351. SHRI SHRIKANT VERMA-SHRI BIPINPAL DAS; SHRI DEVENDRA NATH DWIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of Nepalese students and youth have crossed into India recently; and